

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 3037
(TO BE ANSWERED ON THE 6th August 2026)
DEVELOPMENT OF HISAR AIRPORT

3037. SHRI JAI PARKASH

Will the Minister of CIVIL AVIATION

be pleased to state:-

- (a) whether the Government is aware that despite the announcement to develop Hisar Airport as an international-standard airport, serious concerns have recently been raised regarding the non-availability of a suitable runway for safe landing and the quality of the runway during a recent chartered aircraft accident and if so, the details thereof;
- (b) whether the Government has conducted any technical and safety audit of the runway, taxiway and other aviation infrastructure at Hisar Airport and if so, the details and the major findings thereof;
- (c) whether the Government has received any complaints regarding the premature development of potholes and other structural deficiencies on the runway and if so, the details thereof;
- (d) whether the same has been investigated and if so, the details and the findings thereof along with the action taken against the agencies found responsible; and
- (e) the time-bound action plan formulated by the Government to develop Hisar Airport as a safe and fully operational airport conforming to international standards?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

(a): Hisar Airport, owned by the Government of Haryana, is an operational airport holding an aerodrome licence issued by the Directorate General of Civil Aviation (DGCA) upon verification of compliance with the applicable Civil Aviation Requirements (CAR) for All Weather/Instrument Flight Rules (IFR) operations. It is licensed as a 4C IFR airport with a 3,000-metre runway, capable of safely handling Airbus A320-200 category aircraft.

Further, with regard to the recent chartered aircraft accident, Aircraft Accident Investigation Bureau (AAIB) has ordered an investigation under Rule 11 of the Aircraft (Investigation of Accidents & Incidents) Rules, 2025. The investigation is presently under progress. The final investigation report will be uploaded on the AAIB website after completion of the investigation.

(b): DGCA conducts regular surveillance inspections of licensed airports to verify continued compliance with the applicable regulatory requirements. The annual surveillance inspection of Hisar Airport was carried out in July, 2026, during which no safety-sensitive (Level-1) findings were observed.

(c) & (d): No complaint regarding premature development of potholes or other structural deficiencies on the runway at Hisar Airport has been reported to the Ministry of Civil Aviation.

(e): Hisar Airport is owned by the Government of Haryana. Development of airport infrastructure is undertaken by the State Government from time to time in accordance with operational requirements and the applicable regulatory standards prescribed by the DGCA.
